

**IN THE HIGH COURT OF BOMBAY AT GOA**

**LD-VC-CW-43-2020.**

Premanand Naik ... Petitioner.

Versus

Fabrica de Mandur Church. ... Respondent.

Shri S. G. Dessai, Senior Advocate with Ms. S. Shelke, Advocate for the Petitioner.

Shri T. Vaz, Advocate for the Respondents

**Coram : Nutan D. Sardesai. J.**

**Dated : 30<sup>th</sup> June, 2020**

P.C.:

Shri T. Vaz, learned Advocate submits that he has instructions to appear on behalf of the respondents and seeks time to file reply.

2. In the mean time, since the applicant is held to be a tenant in possession and the petition has otherwise been admitted and

hearing has been expedited, the respondents to maintain status quo and not to interfere with the applicant's possession of the property in question.

3. Stands over on 10.07.2020.

**Nutan D. Sardesai, J.**

MF/-